

National Company Law Tribunal

Allahabad Bench

CP NO. 170/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2018

NAME OF THE COMPANY: Nagendra Nath Tiwari vs. Prism Industrial Complex Ltd & ors
SECTION OF THE COMPANIES ACT/I & B CODE: U/S 71(10)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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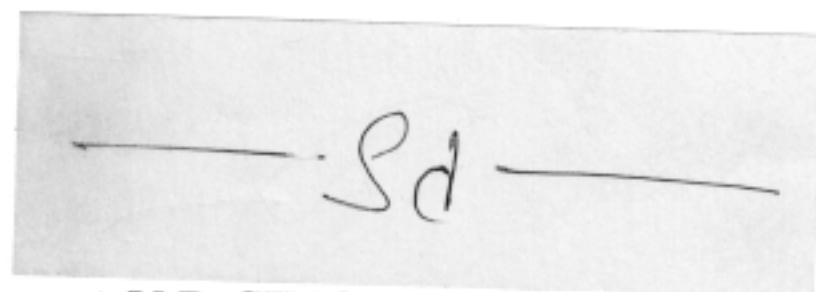
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2.

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Ld. Counsel for the petitioner has applied for amendment of the petition. Ld. Counsel for the respondent made a request that some time may be given for filing reply. Prayer is allowed. Reply may be filed within ten days with a copy in advance to the opposite party, after that rejoinder, if any, may file within seven days.

List the matter on 21st March 2018.



V.P. SINGH,
MEMBER (JUDICIAL)

Dated:28.02.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)